

Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Jammu/Srinagar

**Notification**

Jammu, the 16<sup>th</sup> July, 2021

S.O 240 .- The scheme namely Jammu and Kashmir reimbursement of State Taxes for encouraging large investments for Industrial Development in the State of Jammu and Kashmir scheme, notified by the Government vide SRO 134 dated 26<sup>th</sup> February, 2019 regarding Budgetary support to the manufacturing units operating in the State of Jammu and Kashmir and involving investment of rupees fifty crore or more either on substantial expansion of existing units or setting up of new unit, shall stand withdrawn with effect from 01.04.2021.

By order of the Government of Jammu and Kashmir.

Sd/-

(Dr. Arun Kumar Mehta), IAS

Financial Commissioner,

Finance Department.

Dated: 16 -07- 2021.

No: FD-ESTB/24/2021-09-FINANCE DEPARTMENT

Copy to the:-

1. Joint Secretary, Ministry of Home Affairs J&K, Government of India, New Delhi.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Lt. Governor.
5. All Principal Secretaries to Government.
- 6 All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Commissioner, State Taxes Department, J&K, Srinagar.
- 9 Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir
10. I/C Website Finance Department.

  
Shafqat Ali Keen (KAS)  
Under Secretary to Government,  
Finance Department